

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JOHNSON WATCH COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor M/s Johnson Watch Company Private Limited
2.	Date of incorporation of corporate debtor 31/03/2008
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Delhi (ROC, Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U33302DL2008PTC176153
5.	Address of the registered office and principal office (if any) of corporate debtor C-16, CONNAUGHT PLACE, NEW DELHI, NEW DELHI, Delhi, India, 110001
6.	Insolvency commencement date in respect of corporate debtor 17 th January, 2024 (Order received on 18 th January 2024)
7.	Estimated date of closure of insolvency resolution process 15 th July 2024 (Being 180 days from the Insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Pushpinder Kumar IBBI/IPA-001/IP-P02548/2021-2022/13888
9.	Address and e-mail of the interim resolution professional, as registered with the Board 4A/54, Old Rajinder Nagar, New Delhi-110060 Email ID: pushpinderraiip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 4A/54, Old Rajinder Nagar, New Delhi-110060 Email ID: cirpjohnsonwatchcompanyprivate@gmail.com
11.	Last date for submission of claims 31 st January 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional No classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) No classes identified as yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a) Weblink: https://ibbi.gov.in/home/downloads b) No classes identified as yet



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Johnson Watch Company Private Limited on 17th January 2024.

The creditors of M/s Johnson Watch Company Private Limited are hereby called upon to submit their claims with proof on or before 31st January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



PUSHPINDER KUMAR

Interim Resolution Professional

Johnson Watch Company Private Limited

Registration No.: IBBI/IPA-001/IP-P02548/2021-2022/13888

Date: 20th January, 2024

Place: New Delhi

